

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:17.04.2017

Service Tax Appeal No.83 to 85/2012

[Arising out of Order-in-Appeal No.IND/CEX/000/APP/242-245/11 dated 22.06.2011 passed by the Commissioner (Appeals), Central Excise, Customs & Service Tax, Indore]

M/s.Vippy Industries Ltd.

Appellants

Vs.

CCE, Indore

Respondent

Appearance:

Rep. by none for the appellants.

Rep. by Shri Amresh Jain, DR and Sanjay Jain, DR for the respondent.

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order Nos.52920-52922/2017

Per Justice Dr. Satish Chandra

It is noticed that this matter has been adjourned more than once i.e. 8.11.2016, 18.01.2017 and 01.03.2017. On the last date of hearing on 1.3.2017, the matter was adjourned to 17.04.2017 in the presence of Shri Ashutosh Upadhyay, Id. Advocate for the appellant.

2. Today, when the matter was called, none appeared for the appellants nor is there any application for adjournment. It appears that the appellants are not interested in pursuing the matter.

3. It may be mentioned that as per the maxim *VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

4. In view of the above, the appeals are dismissed for default on account of the appellant.

[Order dictated & pronounced in open court]

(Justice Dr. Satish Chandra)
President

(B. Ravichandran)
Member (Technical)

